

National Company Law Appellate Tribunal, New Delhi
Company Appeal (AT) No.139 of 2020

In the matter of :

Deepak Miglani & Anr.

...Appellants

Vs.

M/s. Seikom Infracom Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. Sonal Anand and Mr. Aayush Sai, Advocates.

For Respondents: Mr. N.P.Singh, Advocate

ORDER

(Through Virtual Mode)

02.09.2020 : Heard Mr. Sonal Anand, the Learned Counsel for the Appellant. At this stage Mr. N.P. Singh, Learned Advocate appearing for the Respondents prays for time to file Reply/Response within two weeks from today, With a copy being served to the Learned Counsel for the Appellant, four days before the next hearing date.

Rejoinder, if any, of the Appellant can be filed within seven days thereafter.

The Registry is directed to List the matter on **28th September, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sr/nn